

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 9

IA 3635/2024 (NEW IA) in C.P. (IB)/226(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **THE SOLAPUR DISTRICT CENTRAL CO.**
OP. BANK LIMITED VS SHRI. DILIP
BRAHMADEV MANE

Section 60(5) & 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3635/2024 (NEW IA) in C.P. (IB)/226(MB)2024

- 1) Ms. Karunya Raghunath, Ld. Counsel for the Financial Creditor, Ms. Prachi Wazalwar, Ld. Counsel for the Respondent/Personal Guarantor and Mr. Raghunath Sarangpani, Ld. Counsel for the Resolution Professional are present.
- 2) The present Interlocutory Application has been filed by the Resolution Professional and the limited prayer in the present Interlocutory Application is for placing on record the Report filed by the Resolution Professional under Section 99 of the Insolvency and Bankruptcy Code, 2016 in the matter of the Personal Guarantor herein.

- 3) The above said Report filed by the Resolution Professional is taken on record. Resolution Professional is hereby directed to serve a copy of this Report upon the Financial Creditor and the Respondent/Personal Guarantor.
- 4) Respondent/Personal Guarantor shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 5) With the aforesaid observation and direction, the Interlocutory Application bearing IA No. 3636 of 2024, is disposed of as Allowed.
- 6) Registry is hereby directed to accept Hard Copies of the present Interlocutory Application for the Record Purpose. Registry is further directed to list the main Company Petition on Board on 08.08.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**